PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND SEVENTEENTH, HUNDRED AND EIGHTEENTH AND HUNDRED AND NINETEENTH REPORTS

SHRI SATISH AGARWAL (Jaipur): I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) 117th Report on Action Taken on 33rd Report regarding delay in development and manufacture of an aircraft and manufacture of defective cartridges cases for an ammunition.
- (2) 118th Report on Action Taken on 51st Report regarding Income-tax, Wealth-tax and Estate Duty
- (3) 119th Report on Action Taken on 50th Report regarding loading coils and over-stocking of barrettor lamps.

12.06 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRIH, K. L. BHAGAT): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 11th October, 1982, will consist of:—

- Further consideration and passing of the International Monetary Fund and Bank (Amendment) Bill, 1982.
- Consideration of any item of Government Business carried over from today's Order Paper.
- 3. Further consideration and passing of the Road Transport Corporations (Amendment) Bill, 1981.

- 4. Consideration and passing of:-
 - (a) The Merchant Shipping (Amendment) Bill, 1982

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- (b) The Limestone and Dolomite Mines Labour Welfare Fund (Amendment) Bill, 1982.
- (c) The Cantonments (Amendment) Bill 1982.
- (d) The Sugar Cess (Amendment) Bill, 1982.
- (e) The Sugar Development Fund (Amendment) Bill, 1982.
- (f) The Industrial Development Bank of India (Amendment) Bill, 1982
- (g) The Delhi Motor Vehicles
 Taxation (Amendment) Bill
 1982
- (h) The Trade Union_S (Amendment) Bill, 1982.
- 5. Discussion on the Resolution seeking disapproval of the Central Excise Laws (Amendment and Validation) Ordinance, 1982 and consideration and passing of the Central Excise Laws (Amendment and Validation) Bill, 1982.
- 6. Consideration and passing of the following Bills, as passed by Rajya Sabha:—
 - (a) The Sales Promotion Employees (Conditions of Service Amendment Bill, 1980.
 - (b) The Powers of Attorney (Amendment) Bill 1982
 - (c) The Central Universities (Amendment) Bill, 1982.

12.08 hrs.

[MR. DEPUTY-SPEAKER in the Chair]
SHRI SUDHIR GIRI (Contai): The
Prime Minister visited the U.S.S.R.
very recently. I demand that she
should make a statement in the
House gving an account of her visit
and the consequences thereof.

As reported in the Press there has been concluded an agreement between India and Bangla Desh as regards the Ganga Waters. Also there is a document signed by both the countries regarding the constitution of a Joint Economic Commission with a purpose to promote trade and economic cooperation between the two countries. I. therefore demand that the External Affairs Minister should make a statement in the House dealing with all the aspects of the Indo-Bangladesh agreements arrived in New Delhi this week.

श्रो रामावतार शास्त्री (पटना) : मैं दो विन्दुग्रों को ग्रापके सामने पेश कर रहा हूं। एक हिन्दी में है ग्रीर एक ग्रंग्रजी में।

तत्कालीन गृह मंत्री द्वारा लोक सभा में की गई घोषणा के ग्रनुसार पांच हजार ग्रीर उससे ग्रधिक वार्षिक ग्राय वाले स्वतंत्रता सेनानियों को भी 1-8-80 से स्वतंत्रता सैनिक सम्मान पेंशन मिलना श्रुरु हो गया है। इस सरकारी निर्णय के ग्रनुसार स्वतंत्रता सेनानी सांसदों को भी पेंशन मिल रहा है। परन्तु स्वतंत्रता सेनानी भूतपूर्व सांसदों को महीनों तक इस सुविधा से वंचित रखा गया क्योंकि उन्हें भूतपूर्व सांसद का पेंशन मिल रहा था जिस की राशि पांच सौ रुपये माहवारी थी ग्रीर नियम के ग्रनुसार इससे ग्रधिक नहीं मिल सकता था।

संसद के पिछले सत्न में संसद सदस्यों के बेतन और भत्ता अधिनियम में शोधन करके स्वतंत्रता सेनानी भूतपूर्व सांसदीं को दोनों पेंशन प्राप्त करने का अधिकार मिल गया है। परन्तु ऐसे भूतपूर्व सांसदों को अन्य सेनानियों की तरह 1-8-80 से पेंशन की राशि न दे कर गत सत्न में स्वीकृत संशोधन के समय से दिया जा रहा है। ऐसा करना उचित नहीं है। जब संसद सदस्य सेनानियों को 1-8-80 से पशन की राशि दी जा रही है तो भूतपूर्व

संसद सदस्य सेनानियों को उस तिथि से पेंशन नहीं देने का न कोई ग्रौचित्य है ग्रौर न यह न्यायसंगत ही है।

ग्रतः सरकार से मेरा ग्रनुरोध होगा कि वह सदन मैं एक ब्यान देकर घोषणा करे कि स्वतंत्रता सेनानी भूतपूर्व सांसदों को भी स्वतंत्रता सैनिक सम्मान पेंशन की राशि 1 ग्रगस्त 1980 से दी जाएगी।

Re-opening of Chiriburu Mineral Mines to re_employ 2,000 tribal miners: M/s Orissa Cement Ltd., sent a letter dated 6-3-1979 to M/s. Eastern Minerals, Chiriburu, stating "State Government of Bihar by the order No. 863/M/Patna dated 2-2-1979 have rejected the application for renewal of mining lease for Chiriburu". "It was then quartizite mines since 7 a.m. of 7-3-1970".

Two thousand tribal miners out of 15,000 were tribal girls unemployed, due to this illegal lockout since last 43 months. Many are being harassed by arresting them and instituting court cases. All the drillers of the Chiriburu mines are suffering from Phenomonosis and T.B.

The then Labour Minister made a strong recommendation to take over the mines under M/s. Bharat Refractory on 24-11-1981. The then Mines Minister committed that the Government would take over Chiriburu mines under M/s. Hindustan Steel Ltd. (Bokaro).

I would request the Labour Minister to give a statement regarding this.

MR. DEPUTY-SPEAKER: Both the statements, should not exceed 250 words. Such of the statement which exceed 250 words will be edited by the office.

SHRI RAMAVATAR SHASTRI: I have read those portions which I was allowed.

SHRIMATI PRAMILA DANDA-VATE (Bombay North Central): Sir, the fact finding committee of six, belonging to women's organisation and civil liberty/democratic rights forums which visited a number of villages and interviewed more than 150 persons, presented its report to the Prime Minister, Defence Minister and Speaker of Lok Sabha.

The Committee investigated into the reported cases of harassment especially sexual harassment to women by Army men after the ambush on the 19th February, 1982 in which 22 Army men were killed by the Naga hostiles at Imphal-Ukhrul Road near Namthilok.

I would request the Government to place the report before the House and consider a proposal to send goodwill mission of women MP's accelerate the process of emotional integration of this part country.

It is reported that on 29 September, 1982 armed agents and guards Khomeini regime were arrested our police for attacking a peaceful demonstration in Bangalore

I request the Government to take stern action against those who are indulging in violence and see that they are not allowed to remain in this country any more.

श्री मनीराम बागड़ी (हिसार) : उपाध्यक्ष मंहोदय, श्राने वाले सप्ताह में लोकसभा में जिन विषयों पर चर्चा उठाने के लिये संसदीय मंत्री ने ब्यान दिया है कृपया उसमें नीचे लिखे विषयों को जोड़ा जाए तािक श्रगले सप्ताह की कार्यवाही में शामिल हों।

1. इंडिया गेट पर जार्ज पंचम कीं मूर्ति को ग्रं।दोलन के लिये जो हमने हटवाया उसकी जगह राष्ट्रपिता महात्मा गांधी की मूर्ति अभी तक स्थापित नहीं हो सकी, जिससे समूचे राष्ट्र में रोष । है । मूर्ति स्थापना के बारे में इस सप्ताह में सदन में चर्चा हो।

ससदीय कार्य तथा निर्माण और आवास मंत्री (श्री भीष्म नाराय्ण सिंह)ः यह डिसाइड हो गया है।

श्री मनीराम बागड़ी: कितने में लगेगी ?

श्री भीष्म नारायण सिंह : शीघ्राति-शोध्र हम लोगों की कोशिश है कि लगवाई जाए ।

श्री मनीराम बागड़ी : ग्रापके मंत्री-काल में लग जाएगी।

श्री भीष्म नारायण सिंह : उसका उत्तर मैं नहीं दे सकता ।

श्री मनीराम बागड़ी : दूसरा विषय है--हरियाणा, दिल्ली, राजस्थान के किसानों को ट्यूबवैल की बिजली में भारी माना में कटौती और बिजली दरों में बढोत्तरी से फिसान की हालत बहुत खराब हो गई है। इसको स्रगले सप्ताह की कार्यवाही में शामिल फिया जाये।

SHRI NIREN GHOSH (Dum Dum): Bihar—The eastern region of India comprising West Bengal, Bihar, Orissa and the entire North-East have been systematically neglected throughout the last 30 years. In 1954 prices of steel and coal have been equalised throughout India when carried by Nowhere else in the world has such a policy been adopted. As a result, further industrial development has been at a standstill in Bihar and the Eastern Region. If this has not been so, willy-nilly the entrepreneurs would have no option but establish industries in Bihar This is a differential policy adopted towards Bihar without any quid pro quo. This should end immediately. A full dress debate is absolutely necessary. I press for the inclusion of this item in the next week's agenda.

Tripura—Certain border areas Tripura have been declared as turbed areas by the Centre and placed under the control of the Army without the consent of the Tripura State Government. This declaration seems to have sinister ulterior motive Elections are scheduled to be held after the expiry of the term of the legislature. We apprehend that the State would be placed under Presidential rule and the election cancelled, obviously for the benefit of the ruling party.

SHRI AJIT KUMAR SAHA (Vishnupur): There are lakhs of beedi workers in the country. workers are mainly from the weaker sections of the society. Beedi called an industry. The Minister of Labour told this august House that he will bring forward a comprehensive Bill for the beedi workers, after consultation with the trade union leaders

I urge upon the Government to bring this Bill without further delay and save the beedi workers from exploitation.

The food situation in West Bengal is highly unsatisfactory. The State Government of West Bengal demanded for their monthly requirements a minimum of 3.30 lakh MT of foodgrains. There is a deficit of one lakh MT in the allotment of food_ grains and the gap is increasing every month.

The release of foodgrains wagons by the FCI has been poor at number of points. At some points the FCI do not have adequate arrangements for shifting of foodgrains and so the actual shifting of the required foodgrains has been very poor. This, in turn, affects further unloading.

It is, therefore, very important that unloading arrangements by the at all their depots are adequate.

These items may be included the agerda for next week.

श्री बी॰ डी॰ सिंह (फूलपुर): उपाध्यक्ष महोदय, ग्रागामी 11 ग्रक्तूबर से प्रारंभ होने वाले सप्ताह के लिये सद न की कार्य मूची में निम्नलिखित विषयों को मैं सम्मिलित करना चाहता हूं:-

श्रागामी 19 नवम्बर, 1982 से राजधानी में एशियाई खेल होने जा रहे हैं। यह एक विशाल ग्रायोजन है, जिसके लिये ग्रनेक प्रकार की ग्रावश्यक तैयारियां चल रही है। क्रीडा-स्थलों के निर्माण, ग्रावास व्यवस्था, परिवहन व्यवस्था, ग्राव-श्यक वस्तुग्रों की ग्रापूर्ति, देश के खिला-डियों के प्रशिक्षण, टिकटों के विकय ग्रादि विषयों पर विरोधात्मक विचार त्राते रहे हैं। खेलों के ग्रवसर पर दिल्ली में तमाम देशों के लोग ग्रा रहे है। देश के विभिन्न भागों से बडी संख्या में दर्शकों के स्राने की आशा है। सभी व्यवस्थायें उच्च स्तर की हों, तथा यह ग्रायोजन गरिमा के साथ सम्पन्न हो जाये, यह देश के सम्मान की बात होगी।

ग्रतएव सदन में उपर्युक्त व्यवस्थाग्रों पर विचार होना चाहिये, जिससे तैयारियों को स्रंतिम रूप देने में रचनात्मक सुझावों से लाभ उठाया जा सके तथा स**दन**्एवं सदन के माध्यम से देश के लोग ग्राश्वस्त हों सकें।

(2) ग्रोरोविल श्री ग्ररविन्द एवं श्री मां की परिकल्पना का परिणाम है। यह एक म्राध्यात्मिक परियोजना है। इसका [श्री बीव डीव सिह]

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उद्देश्य ब्राध्यात्मिक समाज का ब्रादर्श प्रस्तुत करना था, जहां विभिन्न देशों के लोग बन्धत्व भावना से प्रेरित होकर साम्-हिक रूप से श्री अरविन्द के योग दर्शन को ग्रात्मसात कर सकेंगे।

परन्तु दु:ख का विषय है कि जो पथ प्रदर्शक स्वर्गिक जीवन की ग्रोर ले जा रहे थे, वे स्वयं भटक कर नारकीय जीवन में पहुंच गये। ग्राज ग्रोरोविल का जीवन विद्धेष, कलह से विषाक्त हो चुका है। कुछ स्वार्थ-परक तत्व अपना भाधिपत्य स्थापित करने में संलग्न है। वहां का प्रबंध दोषपूर्ण हो चुका है। निहित स्वार्थियों ने ग्रपने-ग्रपने ट्रस्ट स्थापित करके ग्रोरो-विल को संघर्ष क्षेत्र बना रखा है।

ग्रतएव ग्रोरोविल में उत्पन्न विषम परिस्थितियों पर सदन में विचार होना चाहिये तथा वहां के विवाद को समाप्त कर शांति एवं सद्भावपूर्ण वातावरण स्थापित करने के उपाय निकाले जाने चाहिये ।

SHRI T. R. SHAMANNA (Bangalore South : Sir, assurance was given by the Minister of State for Education in the last Session of Parliament that a Bill to check the levy of unrea_ sonabe capitation/fee charged by the managements of Private Engineering and Medical Colleges will be brought before the Parliament in the present Session. So far, the Bill is not introduced. I urge upon the Government to take immediate steps to introduce the Bill in the Parliament in this Session only.

It is regretted that the management of private colleges, particularly in Karnataka, Andhra Pradesh Bihar are looting heavy amounts to give seats in Engineering and Medical colleges. The delay in bringing an enactment will give greater scope to loot higher capitation fee.

Merit is of no concern. Many have paid Rs. 40,000 to Rs. 50,000 to get a seat in Engineering Colleges and Rs. 2,00,000 in Medical Colleges. It is a pity that a student getting 88.5 per cent marks has no seat (in merit pool 86 per cent is the last case); on the other hand, a person getting 50 per cent marks gets a seat by paying capitation fee. Is this just and fair?

I make an earnest prayer to Government to make an enactment to check this evil of getting capitation fee for selling seats. I am sorry this disease is spreading to other courses also

To my Unstarred Question today have got a reply that a Bill will be brought before the House early. I do not know that 'early' comes. So I would like that immediate action should be taken to bring this Bill.

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUS-ING AND IN THE DEPARTMENT OF PARLIAMENTARY **AFFAIRS** (SHRI H. K. L. BHAGAT): Sir, I have heard with respect and attention the points raised by hon. Members. As usual, I will go through the proceedings and wherever necessary, these points will be brought to the notice of the Business Advisory Committee.

12.28 hrs.

ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE FOR THE NATIONAL CADET CORPS

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): Sir, I beg to

"That in pursuance of Section 12(1) of the National Cadet Crops Act, 1948, the members of this do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central.